

(b) Searches and combing operations in nearby areas were taken up. States/U.T's in the N.E. region have been advised to tighten security measures at the places where arms and ammunition are stored.

#### Over Time Allowance

710. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 489 given in the Rajya Sabha on the 1st March, 1984 and state:

(a) the reasons for not following the Government rules by the Ministry of Home Affairs and other government departments while paying OTA to the despatch riders and pick-up-Van Drivers;

(b) whether the Ministry of Home Affairs are paying half of the pay as O.T.A. to the above categories while other Government Departments are paying one third of pay for the same; and

(c) if so, the reasons therefor and what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):

(a) to (c) The information is being collected and will be laid on the Table of the House.

#### Dacoity in JNU Campus

711. SHRI V. GOPALSAMY:  
SHRI SATYA PAL MALIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of dacoities took place in Jawahar Lal Nehru University campus since January, 1980;

(b) the details of each case and the losses suffered as a result thereof;

(c) whether the files of these cases have been closed because the culprits remained untraced; and

(d) if so, what are the details in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) Only one case of dacoity on the JNU Campus has been reported since January, 1980.

(b) On the night between 13/14th July, 1983, 10/12 persons, armed with lathies, raided the jhuggies in the JNU Campus and decamped with wrist watch and silver ornaments valued at about Rs. 1500 belonging to the inmates of the jhuggies.

(c) and (d) The case has been sent as untraced on the 6th December, 1983, as no clue about the culprits could be found during investigation despite the best efforts of Delhi Police.

#### Retrenchment of employees in the Census Office, Gujarat

712. SHRI CHIMANBHAI MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that about 1300 employees who were recruited by the Census Office in Gujarat for the work relating to Census-1981 have been retrenched;

(b) whether the Department of Personnel and Administrative Reforms had given an assurance some time back to absorb those employees in other Government departments;

(c) if so, the reasons for which these employees have not been absorbed in other Government departments so far;

(d) whether the Department of Personnel and Administrative Reforms

also drew attention of the Collector of Rajkot in the matter, if so, what are the details thereof; and

(e) what action Government propose to take to absorb those employees in other Government departments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):

(a) About 1500 temporary employees, who were recruited in the Directorate of Census Operations, Gujarat in connection with work relating to 1981 Census, have been retrenched.

(b), (c) and (e) No assurance was given to these employees to absorb them in other Government departments. They were recruited on clear understanding that their services were purely temporary and that on completion of the work for which they had been recruited, they would be retrenched. However, on purely humanitarian considerations, Ministries and Departments of the Government of India, as well as the state Governments and Union Territory Administrations, have been requested to assist in their re-employment. They have also been extended the following concessions by the Government of India:—

(i) relaxation in upper age limit to the extent of period of service rendered by them in the census organisation plus three years for recruitment to the posts by direct recruitment otherwise than through an open competitive examination;

(ii) entitlement to Priority III in submission rosters of Employment Exchanges;

(iii) eligibility to appear in the examinations conducted by the Staff Selection Commission and the

Railway Service Commission for recruitment to Group 'C' posts till the end of 1983 even if they had crossed the maximum age limit prescribed for recruitment to various posts, provided they were, within the age limit prescribed for examinations conducted by the Staff Selection Commission and the Railway Service Commission at the time of their initial recruitment in the census organisation and only if they were otherwise eligible to compete in these examinations on the basis of educational and other qualifications prescribed in the rules for recruitment to the posts in question;

(iv) eligibility to apply for recruitment to vacancies advertised by various recruitment authorities without their having to be sponsored through the respective Employment Exchanges even though they might have got themselves registered with the Employment Exchanges for the purpose of availing themselves of the concession of Priority. III. The aforesaid concessions have been made available to these employees provided;

(i) They were recruited initially through Employment Exchanges;

(ii) they have put in not less than six months of continuous service;

(iii) their discharge from service is due to reduction in establishment i.e., closure of these offices after the work for which these were opened is over.

The actual re-employments absorption of these employees depends on such factors as availability of adequate number of vacancies, possession, by these employees, of educational qualifications and experience prescribed by the various recruitment authorities for the vacancies under

their respective controls, and ability of these employees to compete successfully for the recruitment tests held by the Staff Selection Commission and the Railway Service Commission.

(d) Information is being collected and will be laid on the Table of the House.

#### **Killing of Nirankaris in the country**

713. SHRI CHIMANBHAI MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received representations from the Nirankari Organisations regarding the killings of Nirankaris in different parts of the country during the period from 1st January to 20th April, 1984;

(b) if so, what are the details thereof; and

(c) what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) to (c) Some representations have been received by Government from Sant Nirankari Mandal in recent weeks wherein they have referred to the threats against them and to certain incidents. They have requested that the concerned authorities be asked to provide suitable protection especially for certain Nirankari Bhavans. The concerned authorities and State Governments have been requested to take appropriate protective measures.

#### **Grants for promoting the cause of national integration**

714. SHRI K. MOHANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the functions of the

National integration Division of the Ministry of Home Affairs;

(b) whether there is any provision for sanctioning of grants to cultural and educational institutions to promote the cause of national integration through this Division;

(c) whether Government have received an application from the Sivagiri Sree Narayana Central School, P.O. Sreenivasapuram, Varkala (Kerala) for a grant of rupees two lakhs for construction of a national integration hostel; and

(d) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) and (b) The National Integration Division in the Ministry of Home Affairs services the National Integration Council and its Committees and monitors follow-up action taken by Ministries and State Governments on the recommendations of the Council and its Committees. The Division broadly deals with:—

(i) grievances and problems of regional and linguistic minorities;

(ii) work pertaining to the Minorities Commission and the Commission for linguistic minorities;

(iii) coordination of national integration activities and grant of funds to voluntary organisations for promoting activities in the field of national integration;

The Ministry has a scheme for the grant of financial assistance to voluntary organisations taking up activities for the promotion of national integration. One of the conditions of grant-in-aid is that no immovable property may be acquired out of the grant.

(c) and (d) An application was received from Sivagiri Sree Narayana